



2026:AHC:26459

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482
BNSS No. - 1116 of 2026**

Shabnam

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mohd Imran Khan
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE DR. GAUTAM CHOWDHARY, J.

1. Heard learned counsel for the applicant, Sri Chandan Singh, learned A.G.A. for the State and perused the record.
2. The present application has been moved on behalf of the applicant **Shabnam** seeking anticipatory bail in Case Crime No. 300 of 2023, under Sections 420, 467, 468, 471 I.P.C., Police Station Kosi Kalan, District Mathura with the prayer that in the event of arrest, applicant may be released on bail.
3. Learned counsel for the applicant contends that the applicant has been falsely implicated in the instant case. Allegations levelled against the applicant are false. It is further submitted that the job was offered to the present applicant in the year 2006 whereas the F.I.R. was lodged in the year 2023. It is also submitted that no irregularity or fraud was found by the concerned department regarding the forged transfer certificate and the F.I.R. was lodged by the private informant. It is further submitted that as a matter of fact applicant has already resigned from the post of Asha Worker and she is no more working. Learned counsel further argued that the informant, is a private person and he has no locus to lodge the F.I.R. but due to village parti-bandi, the applicant has been falsely roped in the present case. Learned counsel no forgery or cheating has been committed by the applicant. He further submits that earlier the applicant had filed Criminal Misc. Anticipatory Bail Application No. 10598 of 2023 under Section 438 Cr.P.C., in which the applicant interim anticipatory bail vide order dated 27.09.2023, however the same has been dismissed in default. He further submits that in the meantime charge sheet has been filed on 09.04.2024. He further submits that the applicant did not misuse the liberty of interim bail and had co-

operated in the investigation. Learned counsel next argued that the Investigating Officer without conducting proper investigation has filed the charge sheet against the applicant, inspite of the fact that the complicity of applicant in commission of alleged offence is not made out. It has also been submitted that applicant undertakes to co-operate during the trial and he would appear as and when required by the investigating agency or Court. It has been stated that in case, the applicant is granted anticipatory bail, he shall not misuse the liberty of bail and will co-operate with the investigation and would obey all conditions of bail.

4. Learned A.G.A. has opposed the application for anticipatory bail. Learned A.G.A. further argued that credible evidence has been collected during the investigation, which has culminated in submission of charge sheet.

5. Perusal of the charge sheet shows that the investigating officer, during the course of investigation had collected credible evidence against the applicant which have been supported by oral as well as documentary evidence and found that the complicity of the applicant in commission of offence is made out. Furthermore, in the case of **Siddharam Satlingappa Mhetre v. State of Maharashtra**, (2011) 1 SCC 694, it has been held by Hon'ble Supreme Court that while deciding anticipatory bail, Court must consider nature and gravity of accusation, antecedent of accused, possibility of accused to flee from justice and that Court must evaluate entire available material against the accused carefully and that the exact role of the accused has also to be taken into consideration.

6. In the instant case, considering the settled principle of law regarding anticipatory bail, submissions of the learned counsel for the parties, nature of accusation, role of applicant and all attending facts and circumstances of the case, without expressing any opinion on merit of the case, no case for anticipatory bail is made out.

7. The anticipatory bail application is rejected.

(Dr. Gautam Chowdhary,J.)

February 4, 2026
S.Ali